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Social Service Voluntary Organisations

*332. SHRIMATI FATHEMA ISMAIL:t SHRI BISHAMBHAR NATH PANDE:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE ~be pleased to state:

- (a) whether Government are aware <of a recent full bench judgement of the Supreme Court which has brought all the social service voluntary organisations under the purview of the Industrial Disputes Act;
- (b) whether the social service organisations have represented to Government for exempting them from the operation of the Act; and
- (c) if so, what is Government's reaction thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) Yes, Sir.

- (b) Some eminent Social Workers including the Chairman, Central Social Welfare Board, have drawn Government's attention to the implications of the judgement.
 - (c) The matter is under consideration.

SHRIMATI FATHEMA ISMAIL: What action does the Government intend to take when the social welfare Organisations come under the Industrial Disputes Act and what will be the application of this definition?

DR. PRATAP CHANDRA CHUN-DER: Sir, as I have said, the matter is under consideration. In fact, a meeting was called this week and the representatives of the Law Ministry.

the Labour Ministry and my Ministry have also discussed these problems\(^\) and Government is proposing to have one comprehensive Bill strictly for industrial organisations and another for other types of organisations. The second part is not yet finalised. This is under discussion.

SHRIMATI FATHEMA ISMAIL: Is there some protection given by the Government to social welfare organisations?

DR. PRATAP CHANDRA CHUN-DER: When the new Bill will be brought forth to govern the activities of educational and social welfare organisations, certainly that suggestion will be considered.

श्री विश्वस्भर नाथ पांडे : मैं जानना चाहता था माननीय मंत्री जी से कि हमारे देश में ऐसी कितनी समाज सेवी संस्थाएं हैं जो रूरल ग्रौर ग्रबंन एरिया में महिलाग्रों की शिक्षा या भ्रीर दूसरे कामों में लगी हुई हैं, जैसे डैफ एण्ड डम्ब इन्स्टीट्यूशन चलाने में, ब्लाइण्ड रिलीफ की संस्थाएं चलाने में या पोलियो ग्रस्पताल चलाने में, इस तरह की संस्थाएं ऐसी कितनी हैं कि जिनको मैचिंग ग्राण्ट की विना पर सरकार जिन्हें ग्रान्ट देती है ग्रीर दूसरी चीज यह मैं जानना चाहता था कि जबकि ऐसी संस्थाएं जैसे कि वम्बई युनिवर्सिटी का प्रिटिंग प्रैस है, उसको छुट है कि वह इण्डस्ट्रियल डिस्प्युट के अन्तर्गत नहीं स्राता या ऐसी ग्रौर बहुत सी संस्थाएं हैं जो शिक्षा संस्था से सम्बन्धित हैं, तो क्या माननीय मंत्री जी लाँ मिनिस्टर को इस बात की सलाह देंगे कि ऐसी समाज सेवी संस्थाएं जो कि नो प्राफिट-नो लास की बिनाह पर चल रही हैं,ऐसे लोगों को इण्डस्ट्-यल डिस्प्यट एक्ट से वे बरी रखेंगे ?

श्री प्रताप चन्द्र चन्द्र : श्रीमन्, जो पहला सवाल माननीय सदस्य ने पूछा है, मैं विनम्न निवेदन करता हूं कि यह सवाल इस प्रश्न से नहीं

[†]The question was actually asked on the floor of the House by Shrimati Fathema Ismail.

उठता । कितनी संस्थायें हैं । यह प्रश्न नहीं है ।

दूसरा जो सवाल है इस पर मैंने पहले ही निवेदन किया कि चर्चा हो रही हैं। सुप्रीम कोर्ट ने कहा है कि---

"Absence of profit motive or gainful objective is irrelevant, be the venture in public, joint, private or other sector". Therefore, the question of profit motive or charity is no longer relevant. This matter is being considered in consultation with the Law Ministry and the Labour Ministry.

DR. SARUP SINGH: Sir, is it a fact that the universities are also covered under the definition of 'industry'? If so, will the Minister kindly examine this because its implications can be very serious? Would he also remember that some years ago there was a case before the Supreme Court filed by the Delhi University where it was declared that universities are not industries? So, would the Minister throw some light on it?

DR. PRATAP CHANDRA CHUN-DER: Sir, under the widened interpretation of the word 'industry', even universities and educational institutions may be covered. Therefore, that matter is also under consideration, namely, to what extent these educational institutions might be governed by the proposed Bill relating to these types of bodies.

SHRIMATI AMBIKA SONI: Sir, the Janata Government has made se-verul pronouncements, like eradicating casteism in five years, illiteracy in five years, finishing the evil of the dowry system, I do not know in how many years. Now it is well established that all these social evils can be done away with only through the help and with the cooperation of the social welfare organisations. It may be that certain social welfare organisa-

tions, because they come under the Industrial Disputes Act, may have been kept aside from being given, grants etc. But it is also known that there are a number of international agencies, and I would like to mention especially UNESCO which has large grants to be given to the social welfare organisations, especially for eradication of illiteracy. I want to know how much of that grant has been utilised by canalling it to different social welfare organisations by the Ministry of Education, and how much of it has been surrendered because of non-utilization.

DR. PRATAP CHANDRA CHUN-DER: Sir, I would respectfully say that this does not arise out of the question.

DR. SARUP SINGH: Sir, my question was not fully answered because I wanted to know whether the Minister was familiar with what happened earlier with the Delhi University.

MR. CHAIRMAN: It is over.

SHRI G. C. BHATTACHARYAr Sir, the real purpose of the judgment of the Supreme Court, or the basis on which the Supreme Court gave its judgment, was to maintain industrial peace. Will the Minister tell us whether the social organisations running industries are not interested in industrial peace? I would also like to know whether, while considering the Industrial Relations Bill, they are going to exempt the social welfare organisations, although they are running a huge industry. The hon. Minister, according to my humble submission, should not exempt social organisations because industrial peace is the prime consideration, whether you have social organisations running them or any other bodies running them.

DR. PRATAP CHANDRA CHUN-DER; Sir, in extending the scope of the definition of 'industry', under section 2(j) of the Industrial Disputes Act, the Supreme Court laid downt three tests; and in these three tests,.

the test of industrial peace does not find any place whatsoever.

SHRI G. C. BHATTACHARYA: I -would request him to go through the judgement. Then he will be....

DR. PRATAP CHANDRA CHUN-DER: The question of industrial peace is neither before the Supreme Court nor before the Government. I can read out the portion of the judgment.

SHRI G. C. BHATTACHARYA: Is it not that the definition of the term 'industry' has been extended to all "these only to ensure industrial peace? I would request the Minister to go through the judgement and then give a reply.

DR. PRATAP CHANDRA CHUN-BER,: Anyway, that is a matter of interpretation. However, the position of these social welfare organisations and the educational institutions is under consideration.

SHRIMATI AMBIKA SONI: I am sorry. Sir. I did not hear the Minis ter's reply to my question. I am told that he said that it is irrelevant or it does not arise from the question. Is this to be taken as an answer that the Janata Government considers all questions on important policy decla rations as irrelevant? I would have appreciated if he had said that he re quires notice to answer this question. To say that it is not relevant is high ly objectionable.

SHRIMATI LEELA DAMODARA MENON: Many of the social welfare organisations are mostly taking up self-employment projects in the name of socio-economic programmes, and there is a misconception that the self-employment projects are industries. In a way they are industries but they are mostly employment projects. Is it fair that these also should be "brought within the purview of this Act?

SHRI K. K. MADHAVAN: Sir, I rise on a point of order.

MR. CHAIRMAN: There is no point of order.

SHRI K. K. MADHAVAN: Can a Minister question the relevancy of a question? According to me, it is the prerogative of the Chair.

DR. PRATAP CHANDRA CHUN-DER: I have submitted this matter to the Chair. In reply to the question that was raised, as i said, the whole matter is under consideration, and the suggestion of the hon. Member will be taken into account.

DR. PRATAP CHANDRA CHUN-

श्री महेन्द्र मोहन मिश्च: मान्यवर, मैं मंत्री महोदय से पूछना चाहता हूं कि इंडस्ट्रियल डिस्प्यूट एक्ट में कोई एक्जेम्पशन का प्रावधान है या नहीं ?

डा॰ प्रताप चन्द्र चन्द्र : मैंने कहा कि समाज सेवी संस्थाएं इंडस्ट्रियल डिस्प्यूट एक्ट में हैं । लेकिन अभी सरकार यह सोच रही है, खासकर जो इंडस्ट्रीज हैं, जो चीजें पैदा करती हैं इसके लिए एक कानून बने और इसके अलावा और जितनी संस्थाएं हैं उनके लिए दूसरा कानून बने । यह अभी चर्चा चल रही है, पूरी नहीं हो पाई है।

श्री महेन्द्र मोहन मिश्रः मैं यह जानना चाहता था कि ग्राई० डी० एक्ट में एक्जेम्पणन का प्रावधान है या नहीं?

I want to know from the Minister whether there is any provision for exemption of any such institution in the I.D. Act or not.

DER: I am not aware of it.,

SHRI NARASINGHA PRASAD NANDA: Sir, the Supreme Court judgement has brought the voluntary social organisations under the provisions of the Industrial Disputes Act. I should like to know from the honourable Minister whether the universities

come under the definition of the Industrial Disputes Act.

DR. PRATAP CHANDRA CHUN-DER: This is a matter for interpretation. If such an interpretation comes an exemption will be made at the proper time.

SOURENDRA PROF BHATTA-CHARJEE: I feel that the question of bringing the educational institutions and similar other organisations under the purview of the Industrial Disputes Act has arisen because of lack of security of service for those working in them. Is the hon. Minister aware that various teachers' organisations, organisations of educational workers and representatives of educational workers have been demanding for quite some time that they should come within the purview of the definition of industry and that the Industrial Disputes Act should be applied in their case? I am sure that he is aware of this demand. Secondly, is this demand being kept in view in examining and finalising the Government's attitude towards this whole issue?

DR. PRATAP CHANDRA CHUN-DER: There have been such demands, and in framing the new Statutes they will certainly be kept in view.

केन्द्रीय सरकार के कर्मच।रियों को भवन निर्माण के लिए ऋण

*333. श्री नत्थी सिंह : क्या निर्माण ग्रीर ग्रावास तथा पूर्ति ग्रीर पुनर्शास मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार केन्द्रीय सरकार के कर्मचारियों को दिल्ली विकास प्राधिकरण से "स्वयं वित्त प्रबन्ध योजना" के अन्तर्गत फ्लैट खरीदने के लिए भवन निर्माण ऋण प्रदान करती है;
- (ख) यदि हां, तो इस सम्बन्ध में ब्यौरा क्या है ; ग्रौर

(ग) यदि उभर्युक्त भाग (क) का उत्तर 'ना' हो तो उसके क्या कारण हैं?

to Questions

†[House-building advance to Central Government employees

- *333. SHRI NATHI SINGH: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) whether Government sanction housebuilding advance to Central Government employees for purchase of flats from the Delhi Development Authority under the "Seltflnancing Scheme";

(b;if so what are the details in this regard; and

(c) if the answer to part (a) above be in negative, what are the reasons therefor?]

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a> No, Sir.

- (b) Does not arise.
- (c) A scheme for the sanction of advance in such cases is, at present, under the consideration of Government.

‡[निर्माणश्रौर स्रावास तथा पूर्वत स्रार पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किकर): (क) जी, नहीं !

- (ख) प्रश्न ही नहीं उठता ।
- (ग) ऐसे मामलों में भ्रप्रिम मंजूरी करने की योजना इस समय सरकार के विचाराधीन है ।]

श्री नत्थी सिंह: मैं माननीय मंत्री महोदय से यह जानना चाहता हूं कि क्या यह सही है कि सरकारी कर्मचारियों को मकान खरीदने के

^{†[]} English translation.

^[]Hindi translation.